

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 643 OF 2004

RASKA HANSDA & ORS.

.....

APPELLANTS

VERSUS

STATE OF JHARKHAND

.....

RESPONDENT

O R D E R

We have heard the learned counsel for the parties.

We find that the appellants have already got through very lightly and have been found guilty of an offence punishable under Section 304 Part II of the Indian Penal Code, 1860. We are, therefore, not inclined to interfere in the matter.

The appellants who are stated to be on bail be taken into custody forthwith to undergo the remaining part of the sentence.

The appeal is dismissed in the aforesaid terms.

.....J
[HARJIT SINGH BEDI]

.....J
[AFTAB ALAM]

NEW DELHI
AUGUST 27, 2009

